

[*Translation*]**Funds for Development of New National Highways**

4796. SHRISATYANARAYANJATIYA: Will the Minister of SURFACE TRANSPORT be pleased to state the funds allocated for development of new National Highways during 1991-92 alongwith the target fixed therefor, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): Outlay for incurring expenditure on new National Highways is earmarked in Five Year Plans and not separately in Annual Plans. Declaration of new National Highways is done keeping in view certain criteria laid down for the purpose, availability of funds etc., and not with respect of any State-wise targets. Due to lack of budgetary support, no new National Highways have been added to the system during 1991-92 so far.

[*English*]**Release Price of Coffee**

4797. SHRI V. KRISHNA RAO: Will the Minister of COMMERCE be pleased to state:

(a) whether the Government have fixed the minimum released price of Arabica Coffee and Robusta Coffee for the year 1992; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): (a) and (b). Government have fixed the minimum release price for coffee for the season 1991-92 as follows:

Arabica	-	Rs. 23.93 per kg.
Robusta	-	Rs. 19.21 per kg.

Closure of Purchase Centre by JCI

4798. DR. SUDHIR RAY: Will the Minister of TEXTILES be pleased to state:

(a) whether Government propose to close down a large number of purchase centres of Jute Corporation of India from the 1992-93 season onwards;

(b) if so, the extent of such reduction and the reasons therefor and

(c) the steps proposed to be taken by the Government to safeguard the interests of Jute growers and the employees of such centres?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) to (c). Government have not taken any decision to close down the purchase Centres of Jute Corporation of India Ltd. (JCI). The interest of Jute growers will continue to be safeguarded by JCI through procurement of raw jute at minimum support prices.

Lord Krishna Textile Mill, Saharanpur

4799. DR. RAMCHANDRA DOME: Will the Minister of TEXTILES be pleased to state:

(a) whether the Lord Krishna Textiles Mill at Saharanpur is under lock-out since Sept. 3, 1991;

(b) if so, the reasons therefor; and

(c) the action taken or proposed to be taken by the Government to re-open the mill and safeguard the interests of the workers?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) Yes, Sir.

(b) The management was compelled to declare a lock-out due to rampant indiscipline inside the mills amongst the workers including frequent instances of gherao, intimidation, threat of violence etc. issued against management.

(c) Tripartite negotiations are going on amongst the management, the workers and the State Government to ensure the re-opening of the mill, Efforts are on to make this mill operational.

Development of Cantonments

4800. SHRI NANDI YELLAIAH: Will the Minister of DEFENCE be pleased to state:

(a) the amount allocated for the development of Cantonments during each of the last three years and the current year;

(b) whether this amount is sufficient to meet the requirements of all the 64 Cantonments;

(c) the steps taken by the Government for improving the civic amenities and slums in the Cantonment areas;

(d) the details of civic facilities provided by various Cantonments particularly Secunderabad cantonment during the last three years; and

(e) the details of the proposals pending with the Government from various Cantonments for providing civic amenities?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) to (e). Government provide grants-in-aid to various Cantonment Boards for meeting the deficit in their budgets and for taking up development schemes. Special grants-in-aid are sanctioned by Government to certain Cantonment Boards for taking up specific Capital Works and development schemes. Details of amounts

allocated during the last 3 years and the current year, as grants-in-aid and special grants-in-aid, are indicated in enclosed Statement I.

2. The amounts allocated have fallen short of the requirements projects by the Cantonment Boards.

3. As per Section 116 of the Cantonments Act, 1924, the responsibility of providing civic amenities and improving slums within the Cantonment areas vests with the Cantonment Board and is not with the Government. However, Government have been providing assistance by way of grants-in-aid and special grants-in-aid to enable deficit Cantonment Boards to take up development schemes in the Cantonment areas.

4. The Cantonment Boards provide civic amenities, as enjoined on them under Sections 116 & 117 of the Cantonments Act, 1924. Details of civic facilities, such as provision of water supply sewerage, schools, hospitals and dispensaries provided by the Cantonment Boards, including Secunderabad Cantonment Board, are indicated in enclosed II and III.

5. Government have been receiving a number of proposals from Cantonment Boards for provision